### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 125

TO BE ANSWERED ON THE  $11^{\text{TH}}$  DECEMBER, 2018/AGRAHAYANA 20, 1940 (SAKA) HONOUR KILLING

#### 125. SHRI SHARAD TRIPATHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of honour killing are increasing in the country;
- (b) if so, the details thereof during each of the last three years and the current year;
- (c) the number of people killed in these incidents alongwith the action taken against the guilty persons;
- (d) the steps taken by the Government to check such incidents; and
- (e) the details of the advisories issued to the State Governments in this regard and the reaction of the State Governments thereto?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): As per the latest available published information with National Crime Records Bureau (NCRB), the number of cases registered under murder (section 302 IPC) and culpable homicide not amounting to murder (section 304 IPC) for the motive of honour killing during 2014-2016 are as below:

Year	Cases registered	
	Murder (section 302 IPC)	Culpable homicide not amounting to Murder (section 304 IPC)
2014	28	0
2015	192	59
2016	71	6

The data shows a mixed trend.

(d) & (e): The Ministry of Home Affairs had issued an advisory dated 4th

September, 2009, wherein the States/UTs have been advised to conduct a

comprehensive review of the effectiveness of their law and order machinery in tackling the problem of violence against women and to take special steps to curb the 'Violation of Women's Rights by the so called Honour Killings, to prevent forced marriage in some northern States, and other forms of Violence'. In pursuance of the Judgement dated 27.03.2018 passed by Hon'ble Supreme Court in the matter of Writ Petition (C) No. 231/2010 – Shakti Vahini vs. Union of India & others, the Ministry of Home Affairs vide its advisory dated 31.05.2018 had advised all States regarding preventive, remedial and punitive measures required to be implemented to address the issues related to honour crime. States/UTs were advised to comply with the directions as mentioned in the judgement, which inter-alia include identification of districts, subdivisions and/or villages where instances of honour killing or Khap Panchayats have been reported in the recent past, setting up of special cells in every district, which shall create a 24 hour helpline to receive and register complaints in this regard, and provide necessary assistance and advice and to protect the couple. The said advisories are available at http://mha.gov.in.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.